

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. NO. 609 OF 1999.

Friday this the 3rd day of March 2000.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

T. Haridasan,
Ex-Casual Labourer,
Southern Railway, Palghat,
Residing at: Kalluvalappil House,
P.O. Vallikunnu North,
(via) Kadalundi Nagaram,
Malappuram District.

Applicant

(By Advocate Shri T.C. Govindaswamy)

Vs.

1. Union of India represented by
The General Manager, Southern
Railway, Headquartes Office,
Park Town P.O., Madras-3.

2. The Divisional Railway Manager,
Southern Railway, Palghat
Division, Palghat.

3. The Senior Divisional Personnel
Officer, Southern Railway,
Palghat Division, Palghat

4. The Chief Personnel Officer,
Southern Railway,
Madras.

..Respondents

(By Advocate Shri James Kurian)

The application having been heard on 3rd March 2000
the Tribunal on the same day deliverd the following:

ORDER

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant , a casual labourer who was retrenched
after 1.1.1981 is aggrieved that while persons with lesser
length of casual service than him are being re-engaged , his

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claim for re-engagement is not being favourably considered. Therefore he has filed this application for a direction to the respondents to include his name at the appropriate place, in the Divisional seniority list of casual labourers of the Civil Engineering Department of Southern Railway, Palghat Division and to grant him re-engagement/absorption in service in preference to persons with lesser length of service than the applicant.

2. The respondents resist the application. They have filed a detailed reply statement contesting the claim on the ground of limitation as also on other grounds.

3. When the application came up for hearing today, the learned counsel on either side submitted that the application may be disposed of permitting the applicant to make a detailed representation to the Chief Personnel Officer, (CPO for short) Southern Railway, Madras and directing the CPO to give the applicant an appropriate reply in the light of the facts, rules and instructions on the subject within a reasonable time.

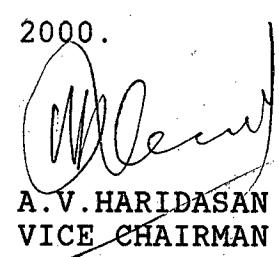
4. In the result, the application is disposed of directing the applicant to make a detailed representation to the CPO, Southern Railway, Madras within one month from today and with a direction to the CPO, Southern Railway, Madras to

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consider the representation made by the applicant in the light of the facts, rules and instructions on the subject and to give the applicant an appropriate reply within a period of four months from the date of receipt of the representation.

No costs.

Dated, the 3rd of March, 2000.



A. V. HARIDASAN
VICE CHAIRMAN

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